

for expansion of the Central Information Service. However, the Central Information Service Rules provide *inter-alia* for the inclusion of posts not already included in the Schedules to the Rules, thus giving scope for expansion. Sometimes posts not already included in the Schedule are occasionally added to the Service depending on the need for such inclusion.

Seniority list of Grade I officers of the Central Information Service

1182. SHRI JAHARLAL BANERJEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the number of officers in the seniority list of Grade I Officers of the Central Information Service at present;

(b) what is the number of officers of the Central Information Service eligible for promotion to the Senior Administrative Grade;

(c) whether it is a fact that the cases of some of these officers who are now eligible for promotion have not been considered; and

(d) if so, what are the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) 74.

(b) 5 for Senior Administrative Grade (Senior Scale). 17 for Senior Administrative Grade (Junior Scale).

(c) No Sir.

(d) Does not arise.

Gazetted Officers belonging to the Scheduled Castes and Scheduled Tribes in the Ministry of Shipping and Transport

1183. SHRI SUJAN SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the number of gazetted officers belonging to the Scheduled Castes and Scheduled Tribes in the Ministry of Shipping and Transport is less than the reserved quota fixed in this behalf; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI CHANDRAM): (a) Yes.

(b) The standing instructions issued by the Ministry of Home Affairs in the matter of the maintenance of special rosters and filling the reserved vacancies by Scheduled Castes and Scheduled Tribes are being duly followed in this Ministry. No reserved vacancy is being dereserved without obtaining the concurrence of the Department of Personnel and Administrative Reforms and the Commissioner for Scheduled Castes and Scheduled Tribes, nor it is allowed to lapse unless it is carried forward for three recruitment years, as required under the rules. Efforts will continue to be made for recruiting as many gazetted officers belonging to Scheduled Castes and Scheduled Tribes as possible in accordance with the prescribed procedure.

Members of Union Public Service Commission belonging to the Scheduled Castes and Scheduled Tribes

1184. SHRI PRASENJIT BARMAN: Will the Minister of HOME AFFAIRS be pleased to state the names of the members of the Union Public Service Commission belonging to the Scheduled Castes and Scheduled Tribes?